

Vishnupad temple, ensuring year-round water availability in the Falgu river. A champion of *Mithila*'s cultural heritage, Hon'ble Members, I noticed joy on his face when the Constitution was released in *Maithili* language on 26th November.

Married to Shrimati Enakshi Jha, the couple is blessed with son, Aadi, and daughters, Satya and Adya.

Hon'ble Members, on my own and your behalf, I wish him a happy, long and healthy life and extend greetings to his family members.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

- I. Notifications of the Ministry of Commerce and Industry**
- II. Reports and Accounts (2023-24) of CSEZA, Cochin, Kerala; VSEZA, Visakhapatnam, Andhra Pradesh and CPPRI, Saharanpur, Uttar Pradesh and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JITIN PRASADA): Sir, I lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), issued under Section 3 and Section 5 of the Foreign Trade (Development and Regulation) Act, 1992: -

- (1) S.O. 3027(E) ., dated the 29th July, 2024, regarding export of Non-Basmati White Rice under ITC(HS) Code 10063090 to Namibia through National Cooperative Exports Limited (NCEL).
- (2) S.O. 3069(E) ., dated the 1st August, 2024, regarding inclusion of Kandla and Vishakhapatnam Sea Ports for Export of Essential Commodities to Maldives during FY 2024-25.
- (3) S.O. 3503(E) ., dated the 20th August, 2024, amending Export Policy of De-Oiled Rice Bran.
- (4) S.O. 3509(E) ., dated the 20th August, 2024, regarding Export of Non-Basmati White Rice under ITC(HS) code 10063090 to Malaysia through National Cooperative Exports Limited (NCEL).
- (5) S.O. 3764(E) ., dated the 3rd September, 2024, regarding Export of Red Sanders wood by Forest, Environment & Climate Change Department,

Government of Odisha - Extension of time.

(6) S.O. 3797(E).., dated the 4th September, 2024, amending Import Policy condition for Raw Pet Coke and Calcined Pet Coke under Chapter 27 of Schedule—I (Import Policy) of ITC (HS) 2022.

(7) S.O. 3946(E).., dated the 14th September, 2024, extending Import Period for Yellow Peas under ITC(HS) Code 07131010 of Chapter 07 of ITC (HS) 2022, Schedule —I (Import Policy).

(8) S.O. 3947(E).., dated the 14th September, 2024, amending Export policy conditions of onions.

(9) S.O. 3960(E).., dated the 18th September, 2024, amending Import Policy Condition under ITC (HS) 08028010 of Chapter 08 of ITC (HS) 2022, Schedule-1 (Import Policy).

(10) S.O. 4260(E).., dated the 30th September, 2024, amending Export Policy of Non-Basmati White rice under HS Code 1006 30 90.

(11) S.O. 4541(E).., dated the 16th October, 2024, imposing Minimum Import Price on Synthetic Knitted Fabrics up to 31st December 2024.

(12) S.O. 4542(E).., dated the 16th October, 2024, amending import policy of parts of lighter Covered under CTH 9613 of Chapter 96 of Schedule -I (Import Policy) of ITC (HS) 2022.

(13) S.O. 4549(E).., dated the 16th October, 2024, amending Export Policy condition of Cough Syrup under Chapter 30 of Schedule-II (Export Policy) of ITC (HS) 2022.

(14) S.O. 4555(E).., dated the 17th October, 2024, regarding streamlining of Halal Certification Process for Meat and Meat Products.

(15) S.O. 4641(E).., dated the 23rd October, 2024, amending Export Policy of Non-Basmati Rice under HS code 1006 30 90.

(16) S.O. 4643(E).., dated the 23rd October, 2024, regarding procedure for export of sesame seeds to the United States of America (USA).

[Placed in Library. For (1) to (16), see No. L. T. 898/18/24]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. S.O. 3746(E).., dated the 3rd September, 2024, amending Appendix 3 (SCOMET items) to Schedule - 2 of ITC (HS) Classification of Export and Import Items, 2018, issued under Section 3 and Section 14A of the Foreign Trade (Development and Regulation) Act, 1992.

[Placed in Library. See No. L. T. 898/18/24]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), issued under Section 5 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (1) S.O. 4867(E)., dated the 11th November, 2024, extending RoDTEP scheme for exports made from DTA Units and AA/EOU/SEZ Units.
- (2) S.O. 4712(E)., dated the 29th October, 2024, regarding alignment of RoDTEP Schedule consequent to changes in the First Schedule of Customs Tariff Act *w.e.f.* 01.10.2024.

[Placed in Library. For (1) and (2), *See* No. L. T. 898/18/24]

(iv) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. G.S.R. 633(E)., dated the 14th October, 2024, publishing the Explosives (Amendment) Rules, 2024, under sub-section (8) of Section 18 of the Explosives Act, 1884.

[Placed in Library. *See* No. L. T. 897/18/24]

II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 37 and sub-section (3) of Section 39 of the Special Economic Zones Act, 2005: -

- (a) Annual Report and Accounts of the Cochin Special Economic Zone Authority (CSEZA), Cochin, Kerala for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Administrative Report and Accounts of the Visakhapatnam Special Economic Zone Authority (VSEZA), Visakhapatnam, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (c) Statements by Government accepting the above Reports.

(ii) A copy each (in English and Hindi) of the following papers: -

- (a) Annual Report and Accounts of the Central Pulp and Paper Research Institute (CPPRI), Saharanpur, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. For (i) and (ii), *See* No. L. T. 899/18/24]